

**GOVERNMENT OF INDIA
MINISTRY OF HOME AFFAIRS**

**LOK SABHA
UNSTARRED QUESTION NO. 1465**

TO BE ANSWERED ON THE 12TH FEBRUARY, 2019/, MAGHA 23, 1940 (SAKA)

FOREIGN RESIDENCY STATUS SCHEME

1465. DR. K. GOPAL:

Will the Minister of HOME AFFAIRS be pleased to state:

- (a) whether it is a fact that two years after it was launched by the Government, the permanent residency status scheme providing a host of facilities for foreigners who invest at least Rs. 10 crore under the Foreign Direct Investment route is yet to find a single applicant;**
- (b) whether it is also true that no foreigner had applied under the said scheme;**
- (c) whether there will be no requirement of registration with the Foreigners Regional Registration Office; and**
- (d) if so, the details thereof?**

ANSWER

**MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS
(SHRI KIREN RIJIJU)**

(a) & (b) As on date, no application has been received for grant of Permanent Residency Status.

(c) & (d) Yes, Madam.
